

**IN THE SUPREME COURT OF INDIA**

ORIGINAL CIVIL JURISDICTION

WRIT PETITION (C) NO. \_\_\_\_\_ OF 2020

(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

**IN THE MATTER OF:**

Khaja Aijazuddin

...Petitioner

Versus

The Union of India & Ors.

...Respondents

WITH

**I.A. NO. \_\_\_\_\_ OF 2020**

APPLICATION FOR PERMISSION TO APPEAR AND ARGUE  
AS PETITIONER-IN-PERSON IN THE PRESENT WRIT  
PETITION

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

PETITIONER-IN-PERSON : **KHAJA AIJAZUDDIN**

B

**SYNOPSIS AND LIST OF DATES**

That the Petitioner is an Practicing Advocate at Telangana High Court and Public Spirited Person. The Petitioner has filed Public Interest Litigations at High Court of Telangana, Hyderabad and carried out matters before this Hon`ble Court under SLP Jurisdiction. The Petitioner is more concerned about implementation of "Rule of Law", and to enforce and the implement the same, the petitioner knocked the doors of the Constitutional courts and succeeded in its attempts.

That the Petitioner is filing the present Writ Petition to Question the Demolition of Religious Places which were existing since long time at /within the vicinity of the Secretariat Building Complex, Hyderabad, Telangana State. The Secretariat Complex is spread upon 25 Acres and its housed the Office of the Chief Minister of Telangana, Council of Ministers and Bureaucrats. It is respectfully submitted that within the Secretariat Complex existed Temple namely Nalla

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Pochamma Temple which is situated at in one of the Block i.e. `A` Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the `C` Block and Masjid-e-Hashmi Located near the `D` Block. The Said Temple and the two mosques are Part and Parcel / within the Secretariat Building Complex, Hyderabad and the same is under no dispute so far as the existence of the religious places.

29.06.2020: That the Petitioner submits that Government of Telangana through Respondent No. 2 have come with its decision to demolish the Secretariat Building Complex i.e. entire structures existing therein, resulting in filing of Public Interest Litigations in the High Court of Telangana at Hyderabad in WP(PIL) Nos. 136, 142 and 145 of 2016 and 66 and 71 of 2019 by various prominent persons and at first instance

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the demolition was stayed by the High Court and on 29.06.2020 the High Court dismissed all the PILs resulting the Government of Telangana to proceed for the demolition of the Secretariat Complex Building, Hyderabad.

07.07.2020: The Petitioner further submits that the Respondent No.2 proceeded for demolition of the Secretariat Complex Building, Hyderabad from 07.07.2020 and another Public Interest Litigation in Writ Petition (PIL) No. 155 of 2020 was filed on the file of High Court of Telangana, Hyderabad by some vested interests on the ground of requirement of Environment Clearance and compliance of statutory rules are mandatorily required seeking for the demolition of the Secretariat Building

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Complex, Hyderabad. The High Court granted Stay for the demolition of the secretariat complex on 07.07.2020 resulting the demolition to be halted and after adjudication the WP (PIL) No. 155 of 2020 was dismissed on 17.07.2020. The fact of the Demolition process commenced from 07.07.2020 is part and parcel of the order in WP (PIL) No. 155 of 2020 as its evident therein. The dismissal of the WP(PIL) No.155 of 2020 Dated 17.07.2020 resulted the Government of Telangana its instrumentalities which are under the control and supervision of Respondent No. 2 to proceed for the demolition of the structures in the Secretariat Building from midnight 17.07.2020 itself.

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July 2020: The Petitioner submits that the demolition of the secretariat Building Complex, Hyderabad is not at all in dispute and the Petitioner is not all aggrieved by the demolition of the Secretariat Building Complex, Hyderabad, the petitioner submits that while the demolition process which commenced from 07.07.2020 and again is going on from 17.07.2020 onwards the Religious Places which existed inside the vicinity of the Secretariat Complex Building, Hyderabad i.e. Temple namely Nalla Pochamma Temple which is situated at in one of the Block i.e. `A` Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the `C` Block and Masjid-e-Hashmi Located near the `D`

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Block, which existed since long time were demolished by the Government of Telangana resulting in the chaos and hurting the sentiments of the people/Citizens.

10.07.2020: The Petitioner submits that there is no dispute so far as regards of existence of religious places inside the vicinity of the Secretariat Complex Building, Hyderabad i.e. Temple namely Nalla Pochamma Temple which is situated at in one of the Block i.e. `A` Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the `C` Block and Masjid-e-Hashmi Located near the `D` Block, and immediately after the demolition of the religious structures, the Hon`ble Chief Minister of Telangana Mr. K.

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Chandrasekhar Rao have addressed the Press Conference and have clearly stated in the press that "I am Sorry", KCR on damage to mosque, temple during secretariat demolition", the same is reported in Hindustan Times, Dated 10.07.2020 and is reported in all newspapers from time to time. The Chief Minister of Telangana have just merely apologized for the demolition of the religious structures but never assured the Citizens by committing to rebuilt the religious places which was demolished. The Respondent Nos. 3&4 who are statutorily bound to protect the mosques and temple have failed to prevail upon the government of Telangana and have just remained the mute spectator for the reasons best



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known to them. The Respondent Nos. 3 who is governed under the Provisions of The Waqf Act, 1995 is duty bound to prevail upon the Government of Telangana and ought to have sought the report and should have taken the commitment for rebuilding the mosques within the vicinity of the Secretariat Complex Building, Hyderabad. The Respondent No. 3 who is vested with wider statutory powers ought to have informed the Respondent No.1 to intervene and prevail upon the Respondent No. 2 to come with its decision for rebuilding the mosques. It is an settled Principle of Law once the Religious structure existed its remains forever as the same is enshrined under Article 26 of the Constitution of India.

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The Petitioner submits that the Respondent No. 4 who is statutorily bounded to supervise the functioning and protection of the temples have failed to act upon and remain silent. The functioning of the Respondent Nos. 3 & 4 are clearly violative of the "Rule of law".

The Petitioner submits that he is been only aggrieved by the demolition of the religious places existing in the vicinity of the Secretariat Complex Building, Hyderabad i.e. Two Mosques and Temple Only and the act of the Respondent No. 2 in demolishing the religious places is violative and ultra vires under Articles 14, 21, 25 and 26 of the Constitution of India.

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The Petitioner Submits that the Hon`ble Chief Minister of Telangana who holds the Constitution Power and is appointed under Article 164 of the Constitution of India and is adhered to follow and is governed to act as per the Constitution of India have just merely apologized for the demolition of the Religious Places i.e. Temple and Two Mosques which is evident through the Newspapers Clippings and have failed to assure till date that the Government of Telangana will rebuild the Temple and Two Mosques within the Secretariat Complex Building, Hyderabad either by Passing any executive order or passing any resolution in the State Assembly which shall holds legal force in the eyes of law. The Respondent Nos. 3 & 4 who are

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statutorily bound to act and intervene have failed to invoke its powers or prevail upon the Respondent No. 2 which warrants intervention of this Hon`ble Court.

06.08.2020: The Petitioner submits that the Hon`ble Chief Minister of Telangana including the Respondent No. 2, day in and out after the demolition of the structures and the religious places within the Secretariat Building Complex, Hyderabad are busy in finalizing the design for construction of a new Secretariat. The Petitioner submits that the Respondent No. 2 have approved the final design on New Secretariat with the cabinet giving its nod to the Ponni and Oscar Architects for construction. The same is evident as per the Newspaper News Reported in

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The Times of India, Hyderabad on 06.08.2020 nomenclature as "Fifth design of Ponni& Oscar on new sectt gets cabinet nod", and on perusal of the said news item there is not even a whisper about the inclusion of Two Mosques and Temple in the Plan submitted for the construction of the New Secretariat Building.

That the Petitioner is aggrieved with demolition of the Religious Places within the vicinity of the Secretariat Complex Building, Hyderabad, existed Temple namely Nalla Pochamma Temple which is situated at in one of the Block i.e. `A` Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the `C` Block and Masjid-e-Hashmi Located near

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the 'D' Block and seeks the directions to the Respondent Nos. 1 and 2 to pass Executive Order or Resolution in the State Assembly or Parliament of India by giving Commitment for rebuilding the Religious Places i.e. Two Mosques and Temple within the Secretariat Complex Building, Hyderabad, Telangana State "Only" by terming the demolition of the Religious Places highly unwarranted, illegal and unconstitutional.

07.08.2020: Hence, the present Writ Petition.

**IN THE SUPREME COURT OF INDIA**

ORIGINAL CIVIL JURISDICTION

WRIT PETITION (C) NO. \_\_\_\_\_ of 2020

(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

**IN THE MATTER OF:**

Khaja Aijazuddin

...Petitioner

Versus

1. Union of India,  
Through Secretary,  
Union Ministry of Minority Affairs,  
11<sup>th</sup> Floor, Pandit Deen Dayal-  
Antyodaya Bhawan, CGO Complex,  
Lodhi Road, New Delhi-110003.
2. The State of Telangana,  
Rep. by its Chief Secretary,  
"B" Block, 9<sup>th</sup> Floor, BRKR Bhavan,  
Telangana Secretariat, Hyderabad.
3. The Chairman,  
Telangana State Wakf Board,  
Razzack Manzil, Opp: Public Gardens,  
Nampally, Hyderabad-500001.  
Telangana State.

4. The Commissioner,  
Endowments Department,  
Bogulkunta, Tilak Road,  
Hyderabad, 500001.  
Telangana State.

...Contesting Respondents

**AND IN THE MATTER OF:-**

**A WRIT PETITION UNDER ARTICLE 32 OF THE  
CONSTITUTION OF INDIA FOR ISSUANCE OF A  
WRIT OF CERTIORARI OR MANDAMUS OR ANY  
OTHER APPROPRIATE WRIT(S)/DIRECTION(S)  
AGAINST THE RESPONDENTS FOR ILLEGALLY  
DEMOLISHING THE RELIGIOUS PLACES IN THE  
VICINITY OF THE SECRETARIAT COMPLEX  
BUILDING, HYDERABAD, AS ULTRA VIRES UNDER  
ARTICLES 14, 21, 25 AND 26 OF THE  
CONSTITUTION OF INDIA.**

TO,

THE HON'BLE THE CHIEF JUSTICE OF INDIA AND  
HIS HON'BLE COMPANION JUSTICES OF THE  
SUPREME COURT OF INDIA, NEW DELHI

THE HUMBLE PETITION OF THE  
ABOVENAMED PETITIONER

**MOST RESPECTFULLY SHOWETH:**

- 1A. That the Petitioner is an Practicing Advocate at  
Telangana High Court and Public Spirited  
Person. The Petitioner has filed Public Interest



Litigations at High Court of Telangana, Hyderabad and carried out matters before this Hon`ble Court under SLP Jurisdiction. The Petitioner is more concerned about implementation of "Rule of Law", and to enforce and the implement the same, the petitioner knocked the doors of the Constitutional Courts and succeeded in its attempts. That the Petitioner is filing the present Writ Petition to Question the Demolition of Religious Places which were existing since long time at /within the vicinity of the Secretariat Building Complex, Hyderabad, Telangana State. The Secretariat Complex is spread upon 25 Acres and its housed the Office of the Chief Minister of Telangana, Council of Ministers and Bureaucrats. It is respectfully submitted that within the vicinity of the Secretariat Complex existed Temple namely Nalla Pochamma Temple which is situated at in one of the Block i.e. `A` Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the `C` Block and Masjid-e-Hashmi Located near the `D` Block. The Said Temple and the two mosques are Part and Parcel / within the Vicinity of the Secretariat Building Complex, Hyderabad and the same is under no dispute so far as the existence of the religious

places. The act of the Respondents is ultra vires under Articles 14,21, 25 & 26 of the Constitution of India. Photocopy of the ID Card of the Petitioner of the Bar Council of Telangana is annexed as **ANNEXURE P-1** (Pages **23** ); Photocopy of the Aadhar Card of the Petitioner is annexed as **ANNEXURE P-2** (Pages **24** ); Photocopy of the PAN Card of the Petitioner is annexed as **ANNEXURE P-3** (Pages **25** ), Mobile No. of the Petitioner is \_\_\_\_\_ and email address is \_\_\_\_\_

- 1B. That the Petitioner is filing the present Writ Petition to Question the Demolition of Religious Places which were existing since long time at /within the vicinity of the Secretariat Building Complex, Hyderabad, Telangana State. The Secretariat Complex is spread upon 25 Acres and its housed the Office of the Chief Minister of Telangana, Council of Ministers and Bureaucrats. It is respectfully submitted that within the vicinity of the Secretariat Complex existed Temple namely Nalla Pochamma Temple which is situated at in

one of the Block i.e. 'A' Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the 'C' Block and Masjid-e-Hashmi Located near the 'D' Block. The Said Temple and the two mosques are Part and Parcel / within the Vicinity of the Secretariat Building Complex, Hyderabad and the same is under no dispute so far as the existence of the religious places.

That the Petitioner submits that Government of Telangana through Respondent No. 2 have come with its decision to demolish the Secretariat Building Complex i.e. entire structures existing therein, resulting in filing of Public Interest Litigations in the High Court of Telangana at Hyderabad in WP(PIL) Nos. 136, 142 and 145 of 2016 and 66 and 71 of 2019 by various prominent persons and at first instance the demolition was stayed by the High Court and on 29.06.2020 the

High Court dismissed all the PILs resulting the Government of Telangana to proceed for the demolition of the Secretariat Complex Building, Hyderabad. True copy of the order dated 29.06.2020 passed by the Hon'ble High Court of Telangana at Hyderabad in WP(PIL) Nos.136, 142 and 145 of 2016 and 66 and 71 of 2019 is annexed as **ANNEXURE P-4** (Pages **26-60**).

The Petitioners submits that there is no dispute so far as regards of existence of religious places inside the vicinity of the Secretariat Complex Building, Hyderabad i.e. Temple namely Nalla Pochamma Temple which is situated at in one of the Block i.e. 'A' Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the 'C' Block and Masjid-e-Hashmi Located near the 'D' Block, and immediately after the demolition of the religious structures, the Hon`ble Chief Minister of

Telangana Mr. K. Chandrasekhar Rao have addressed the Press Conference and have clearly stated in the press that "I am Sorry", KCR on damage to mosque, temple during secretariat demolition", the same is reported in Hindustan Times, Dated 10.07.2020 and is reported in all newspapers from time to time. The Chief Minister of Telangana have just merely apologized for the demolition of the religious structures but never assured the Citizens by committing to rebuilt the religious places which was demolished. The Respondent Nos. 3 & 4 who are statutorily bound to protect the mosques and temple have failed to prevail upon the government of Telangana and have just remained the mute spectator for the reasons best known to them. The Respondent Nos. 3 who is governed under the Provisions of The Waqf Act, 1995 is duty bound to prevail upon the Government of Telangana and ought to have

sought the report and should have taken the commitment for rebuilding the mosques within the vicinity of the Secretariat Complex Building, Hyderabad. The Respondent No. 3 who is vested with wider statutory powers ought to have informed the Respondent No. 1 to intervene and prevail upon the Respondent No. 2 to come with its decision for rebuilding the mosques. It is an settled Principle of Law once the Religious structure existed its remains forever as the same is enshrined under Article 26 of the Constitution of India. Photocopy of the Newspaper Article published in the Hindustan Times, Dated 10.07.2020 is annexed as **ANNEXURE P-5** (Pages **61-62**).

The Petitioner further submits that the Respondent No. 2 proceeded for demolition of the Secretariat Complex Building, Hyderabad from 07.07.2020 and another Public Interest Litigation

in Writ Petition (PIL) No. 155 of 2020 was filed on the file of High Court of Telangana, Hyderabad by some vested interests on the ground of requirement of Environment Clearance and compliance of statutory rules are mandatorily required seeking for the demolition of the Secretariat Building Complex, Hyderabad. The High Court granted Stay for the demolition of the secretariat complex on 07.07.2020 resulting the demolition to be halted and after adjudication the WP (PIL) No. 155 of 2020 was dismissed on 17.07.2020. The fact of the Demolition process commenced from 07.07.2020 is part and parcel of the order in WP (PIL) No.155 of 2020 as its evident therein. The dismissal of the WP(PIL) No. 155 of 2020 dated 17.07.2020 resulted the Government of Telangana its instrumentalities which are under the control and supervision of Respondent No. 2 to proceed for the demolition of

the structures in the Secretariat Building from midnight 17.07.2020 itself. True copy of the order dated 17.07.2020 passed by the Hon'ble High Court of Telangana at Hyderabad in WP(PIL) No.155 of 2020 is annexed as **ANNEXURE P-6** (Pages **63-81**).

The Petitioner submits that the demolition of the secretariat Building Complex, Hyderabad is not at all in dispute and the Petitioner is not all aggrieved by the demolition of the Secretariat Building Complex, Hyderabad, the petitioner submits that while the demolition process which commenced from 07.07.2020 and again is going on from 17.07.2020 onwards the Religious Places which existed inside the vicinity of the Secretariat Complex Building, Hyderabad i.e. Temple namely Nalla Pochamma Temple which is situated at in one of the Block i.e. `A` Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi



located adjacent to the `C` Block and Masjid-e-Hashmi Located near the `D` Block, which existed since long time were demolished by the Government of Telangana resulting in the chaos and hurting the sentiments of the people/Citizens.

The Petitioner submits that the Respondent No. 4 who is statutorily bounded to supervise the functioning and protection of the temples have failed to act upon and remain silent. The functioning of the Respondent Nos. 3 & 4 are clearly violative of the "Rule of law".

The Petitioner submits that he is been only aggrieved by the demolition of the religious places existing in the vicinity of the Secretariat Complex Building, Hyderabad i.e. Two Mosques and Temple Only and the act of the Respondent No. 2 in demolishing the religious places is violative and ultra vires under Articles 14, 21, 25 and 26 of the Constitution of India.

The Petitioner Submits that the Hon`ble Chief Minister of Telangana who holds the Constitution Power and is appointed under Article 164 of the Constitution of India and is adhered to follow and is governed to act as per the Constitution of India have just merely apologized for the demolition of the Religious Places i.e. Temple and Two Mosques which is evident through the Newspapers Clippings and have failed to assure till date that the Government of Telangana will rebuild the Temple and Two Mosques within the vicinity of the Secretariat Complex Building, Hyderabad either by Passing any executive order or passing any resolution in the State Assembly which shall holds legal force in the eyes of law. The Respondent Nos. 3 & 4 who are statutorily bound to act and intervene have failed to invoke its powers or prevail upon the Respondent No. 2 which warrants intervention of this Hon`ble Court.

The Petitioner submits that the Hon`ble Chief Minister of Telangana including the Respondent No. 2 day in and out after the demolition of the structures and the religious places within the vicinity of the Secretariat Building Complex, Hyderabad are busy in finalizing the design for construction of a new Secretariat. The Petitioner submits that the Respondent No. 2 have approved the final design on New Secretariat with the cabinet giving its nod to the Ponni and Oscar Architects for construction. The same is evident as per the Newspaper News Reported in The Times of India, Hyderabad on 06.08.2020 nomenclature as "Fifth design of Ponni& Oscar on new sect gets cabinet nod", and on perusal of the said news item there is not even a whisper about the inclusion of Two Mosques and Temple in the Plan submitted for the construction of the New Secretariat Building. Photocopy of the Newspaper Article

dated 06.08.2020 published in The Times of India, Hyderabad is annexed herewith and marked as **ANNEXURE P-7** (Pages **82**)

That the Petitioner is aggrieved with demolition of the Religious Places within the vicinity of the Secretariat Complex Building, Hyderabad, existed Temple namely Nalla Pochamma Temple which is situated at in one of the Block i.e. `A` Block, and Two Mosques or Masjids namely Masjid Dafaatir-e-Muatamadi located adjacent to the `C` Block and Masjid-e-Hashmi Located near the `D` Block and seeks the directions to the Respondent Nos. 1 and 2 to pass Executive Order or Resolution in the State Assembly by giving Commitment for rebuilding the Religious Places i.e. Two Mosques and Temple within the Vicinity of the Secretariat Complex Building, Hyderabad, Telangana State Only by

terming the demolition of the Religious Places highly unwarranted, illegal and unconstitutional.

The Petitioner submits that the Respondent No.2 have demolished the entire structures including the religious places and is proceeding for construction of the new structure and hence in view of the pandemic Covid-19 the petitioner could not represent the respondents for intervening for giving Justice to the Citizens. Hence there is urgency to approach before this Hon`ble Court the Present Writ Petition is filed.

1C. That the Petitioner is an Practicing Advocate at Telangana High Court and Public Spirited Person and he is more concerned about implementation of "Rule of Law", and to enforce and the implement the same, the petitioner knocked the doors of the Constitutional Courts and succeeded

in its attempts. That Petitioner is constrained to take the recourse of this Hon'ble Court under Article 32 of the Constitution in the form of Public Interest Litigation (PIL).

The Petitioner submits that since Two mosques and Temple at the Secretariat Building Complex, Hyderabad were demolished it resulted in a major injury to the Petitioner and more particularly to the General Public i.e. those who are professing their particular Religions and to the Citizens in view of violation of Rule of Law. The Petitioner submits that there is no personnel interest involved in the litigation at all as the injury is caused to the Citizens of Telangana State in Particular and all other Indian Citizens and across the People around the world.

1D. The Petitioner submits that he is not involved in any Civil, Criminal or Revenue Litigation

associated with the present litigation involved or is not involved in any Civil, Criminal or Revenue litigation at all. That the petitioner is filing the present petition on his own and not on the insistence of someone else.

- 1E. The Petitioner submits that to his Knowledge no such Government Authority either Respondent Nos. 3 or 4 have moved or preferred for Relief sought in the present Petition or to say none of the any Government instrumentality have moved for relief sought in the present petition compelling me to approach before this Hon`ble Court.

**2. QUESTIONS OF LAW:**

- I. Whether the Demolition of the Religious Places i.e. Mosques and the Temple is violative of the Articles under the Constitution of India Articles 14, 21 , 25 and 26 and there is utter violation of rule of law?

II. Whether the Respondent No.2 who is duty bound to uphold the Rule of Law so also the Respondent Nos. 3 & 4 too are statutorily bound to intervene to uphold the Rule of Law, resulting into the miscarriage of Justice, thereby resulting in Violation of the dictates of Articles Under the Constitution of India?

3. That the Petitioner is preferring the instant Public Interest Writ Petition on the following amongst other grounds:-

**GROUND**

- A. Because the Demolition of the Religious Places i.e. Mosques and the Temple is violative of the Articles under the Constitution of India Articles 14, 21 , 25 and 26 and there is utter violation of rule of law.
- B. Because the Respondent No. 2 who is duty bound to uphold the Rule of Law so also the Respondent Nos. 3 & 4 too are statutorily bound to intervene to uphold the Rule of Law, resulting into the



miscarriage of Justice, thereby resulting in Violation of the dictates of Articles Under the Constitution of India.

4. That no other similar Writ Petition has been preferred by the Petitioner before this Hon'ble Court or any other High Court seeking the same relief.

#### **PRAYER**

The Petitioner, therefore, prays that in the facts and circumstances of the present case, this Hon'ble Court may be pleased to:-

- (a) issue a writ of Certiorari or Mandamus or any other appropriate writ/direction directing the Respondent nos. 1 & 2 to pass Executive Order or Resolution in the State Assembly of Telangana State or Parliament of India by giving Commitment for rebuilding the Religious Places i.e. Two Mosques and Temple within the Secretariat Complex Building, Hyderabad, Telangana State, Only or at the same Places where it stood at, and also by terming the demolition of the Religious Places as highly unwarranted, illegal and unconstitutional; and

- (b) issue further directions to the respondent nos. 3&4 to discharge its Statutory duties to protect the Religious Places and to act in accordance in law to prevail upon the Respondent Nos. 1 & 2 to rebuild the Religious Places within the Secretariat Complex Building, Hyderabad, Telangana State or where it stood at; and
- (c) pass any such other and/or further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

AND FOR THIS ACT OF KINDNESS, THE PETITIONER AS IN DUTY BOUND SHALL EVER PRAY.

DRAWN & FILED BY

Drawn on: 07.08.2020  
Filed on: 07.08.2020

**[KHAJA AIJAZUDDIN]**  
PETITIONER-IN-PERSON